

The Tripura Bidi Shramik (Old Age Pension) Rules, 2000

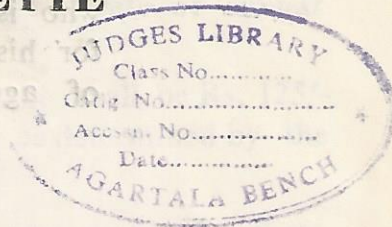
Along With 1st Amendment Rules, dt. 20-10-2001



TRIPURA

GAZETTE

Published by Authority
EXTRAORDINARY ISSUE



Agartala, Saturday, April, 21, 2001 A. D. Vaisakha 1, 1923 S. E.

PART—I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Education Department

(Social Welfare & Social Education)

Agartala : Tripura.

No. F. 50 (2-3)-SWE/BGT/2000

Dated, Agartala, the 31.3.2001.

NOTIFICATION

The Governor of Tripura is pleased to make the following Rules
namely :-

Short title and
commencement

1. (i) These rules may be called the Tripura Bidi
Shramik (Old Age pension) Rules, 2000.

(ii) They shall come into force on and from the
date of their publication in the official Gazette.

2. They shall apply to the Bidi Shramik who are
Citizen of India and permanently residing within the State
of Tripura.

Barcode
0019292

Definition.

3. In these rules, unless the context otherwise requires :-

(i) "Bidi Shramik" means a person (male or female) who is fully engaged and dependent on manufacture of Bidi for his/her livelihood and has completed at least 65 years of age.

(ii) "SDO" means Sub-Divisional Officer.

(iii) "Family" means the pensioner, his or her husband or wife, as the case may be sons and unmarried daughters.

(iv) "Form" means form appended to these rules.

(v) "Government" means the Government of Tripura.

(vi) "BDO" means Block Development Officer.

(vii) "Pension Sanctioning Authority" in relation to a Block means the Block Development Officer, and in relation to Nagar Panchayat/Agartala Municipal Council, means Sub-Divisional Officer or any other officer appointed for the time being to perform the function of the SDO or BDO.

Eligibility.

4. The State Govt. may determine, in every year the number of persons to be given pension under these rules and make grants for that year only provided that :-

(i) Only one member of the family shall be eligible for such pension.

(ii) No such pension shall be admissible to a person whose family income from all sources exceeds Rs. 11,000/- (Eleven thousand) per annum.

(iii) No. pension shall be admissible to a person who is already in receipt of a pensionary benefits from Central Govt, State Govt. Local Bodies, Statutory Corporation, Public Sector Undertakings and similar other Organisations as may be decided by the Govt.

(iv) No pension shall be payable to a person who is in receipt of pension under any Old Age Pension Rules of Tripura Government.

NOTE :

For the purpose of these Rules, age of a person shall be determined with reference to his/her date of birth as recorded in Matriculation Certificate of Nagar Panchayat Birth Certificate or Municipal Birth Certificate or similar other documents.

Amount of Pension.

5. The amount of pension in each case shall be Rs. 125/- per month or at such other rate as may be determined by the Government from time to time.

Claim of pension.

6. (i) A person eligible to apply for pension under these rules shall submit his application to the SDO/BDO as the case may be, of the area concerned in Form No. 1 in duplicate, through the Gaon Pradhan/Chairman, Nagar Panchayat/Member of the Ward of Municipal Council area in which the applicant resides.

(ii) The application for pension shall be accompanied by the following documents :-

(a) The sets of specimen signatures of left hand thumb and fingers impression (in case of illiterate persons) duly attested by the Gaon Pradhan, Chairman, Nagar Panchayat, Member of the Ward of Municipal Council of any Gazetted Officer.

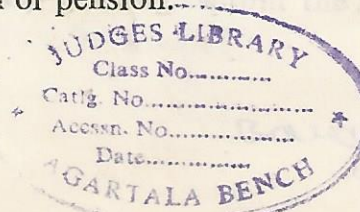
(b) Certificate in support of date of Birth from, the School, Panchayat, Nagar Panchayats or Municipal Council.

(c) Certificate of income from the Gaon Pradhan/Chairman, Nagar Panchayat/Member, Ward of Municipal Council under whose jurisdiction the applicant resides.

(d) Certificate from Gaon Pradhan/Chairman, Nagar Panchayat/Member, Ward of Municipal Council area to the effect that the applicant is solely dependent on Bidi making for his/her livelihood.

(e) Two copies of recent passport size photographs,

3. Gaon Pradhan/Chairman, Nagar Panchayat/Member, Ward of Municipal Council area shall examine the application and forward the same to the concerned SDO/BDO with his recommendation for sanction of pension.



Pension Sanctioning Authority.

7. The SDO/BDO or any other officer appointed for the time being to perform the function of SDO/BDO shall be competent to sanction pension under these rules if it is recommended by the concerned Gaon Pradhan/Chairman, Nagar Panchayat/Member of the Ward of Municipal Council area.

8. (i) The Pension Sanctioning Authority shall, on receipt of an application for pension, enter it in a register to be maintained in Form No. 2.

(ii) He/She shall there-after cause an inquiry regarding correctness of the information given in the application and if found correct he/she will arrange sanction of pension,

(iii) The pension payment order shall be issued for one year in the name of the applicant which may be renewed on production of alive certificate from Gaon Pradhan/Chairman, Nagar Panchayat/Member of Ward of Municipal Council area.

Miscellaneous.

9. The relevant provision of the Central Treasury Rules as adopted by the State Govt. shall apply mutatis mutandis for payment of pension under these Rules. The expenditure on pension shall be debitable against the Head of Account 2235-Social Security & Welfare, 60-Other Social Security Welfare Programme 102-Pension under Social Security Service (Non-Plan) under Demand No. 41.

NOTE :-

On the death of the pensioner the pension payment order shall immediately be returned by his/her family members to the respective pension sanctioning Authority with a report of the date of death of the pensioner. After the death of the pensioner, pension money shall not be paid to any family member or any legal heir of the pensioners.

BY ORDER OF THE GOVERNOR,

S. SAILO

SECRETARY TO THE
GOVT. OF TRIPURA.

FORM NO. 1

(To be sent in Duplicate through the head of Panchayat/Municipality
Notified area Authority).

PART—I

To
The SDO/BDO

(Through the)

Sir,

I beg to apply for grant of pension as admissible under the Tripura
Bidi Shramik Pension Rules 2000. Following particulars are furnished
below in support of the claim :—

1. Name of the applicant :--
(In Block letters)
2. Father's Name (and also :--
husband's Name in case of
female applicant).
3. Date of Birth (Document in
support thereof be attached) :--
4. Permanent residential address
(showing Village/Town/District) :--
5. Nationality (Copy of the certificate is to be attached) :--
6. Religion :--
7. Whether ST/SC (Copy of the certificate is to be attached) :--
8. Whether any other member of
the family is in receipt of any
kinds of pension :--
9. Total income of the family :--
10. Personal mark of identification :--

- I hereby declare that the particulars given above are true to the best of my knowledge.

Signature of the applicant.

PART--II

... .. The particulars furnished by the applicant in part-I have been verified and found correct. Grant of pension is recommended.

Signature of the Head of Panchayat/
Municipality/Notified area Committee.

FORM NO. 2

REGISTER OF SANCTION OF BIDI SHRAMIK PENSION.

Sl. No.	Name of applicant, with address.	Date of receipt of the application-	Date of sanction of pension.	Initial of the sanction- ing authority.	Date of issue of the authority by A. G.	Date of cessation.	Remarks.
1	2	3	4	5	6	7	8

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Agartala, Saturday, October, 20, 2001 A. D. Asvina 28, 1923 S. E.

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the High Court, Government Treasury etc.

Government of Tripura
Education Department,
(Social Welfare & Social Education),
Agartala, Tripura.

NO. F.50(2-3)-SWE/BGT/2001/11734

Dated, Agartala, the
29th Sept., 2001.

NOTIFICATION

The Governor is pleased to make the following Rules to
amend the Tripura Bidi Sramik (Old Age Pension), Rules, 2000.
namely :—

Short title & commencement. 1. (i) These Rules may be called the Tripura
Bidi Sramik (Old Age Pension) (First
amendment), Rules, 2001.

(ii) They shall be deemed to have come into
force from the date of their publication
in the Official Gazettee.

Amendment of
Rule—3.

- (i) 2. Under Rule-3 of the Principal Rules for Clause-(i), the following clauses shall be substituted, namely, (i) "Bidi Sramik" means a person (male or female) who is fully engaged and dependent on manufacture of Bidi for his/her livelihood and has completed at least 55 years of age.

By Order of the Governor,

S. Sailo
Secretary to the
Government of Tripura.

NO. F.30(2)-3-SWE/BGT/2001/11734
Dated, Agartala, the
29th Sept., 2001.

NOTIFICATION

The Governor is pleased to make the following Rules to amend the Tripura Bidi Sramik (Old Age Pension) Rules, 2000, namely:—

1. (i) These Rules may be called the Tripura Bidi Sramik (Old Age Pension) (First amendment) Rules, 2001.

(ii) They shall be deemed to have come into force from the date of their publication in the Official Gazette.

Printed at the Tripura Government Press, Agartala.